

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO.100 OF 2024/EZ

SANJIB DHAL

.....APPLICANT

-VERSUS-

STATE OF ODISHA & ORS.

.....RESPONDENTS

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BY THE RESPONDENT NO.13 THROUGH

CUTTACK

DATED:26.09.2024



ADVOCATE

ABHISEK KEJRIWAL

ENR. NO.O-692/2006

MOB:-9437022234

Email:palit_subir02@yahoo.com



BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.100 OF 2024/EZ

SANJIB DHAL

.....APPLICANT

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STATE OF ODISHA & ORS.

.....RESPONDENTS

PRILIMINARY COUNTER AFFIDAVIT FILED ON
BEHALF OF AJIT SAHU –RESPONDENT NO.13

I, Sri Ajit Sahu, aged about 35 years, S/o-Late Gokulananda Sahu, At/P.O-Nihalprasad, P.S-Gondia, Dist.-Dhenkanal, Odisha, (Lessee of Tolarpasi Road Metal Quarry), do hereby solemnly affirm and state as follows:

1. That, I am the Respondent No.13 arrayed in this Original Application filed by the applicant and I am competent to swear the present affidavit.
2. That, I have gone through the averments made in the Original Application filed by the applicant and have understood the contents therein and I am swearing the present affidavit in reply thereof.
3. That, the Applicant in the present Original Application has sought the following reliefs:-

Pradipta
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Notary, Cuttack Town
Regd.No-ON-04/1995

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I. Direct the SEIAA and SPCB to withdraw the environment clearance and CTO for violation of EC conditions and non-filing of quarterly environment compliance report;

II. Director of Mines and Geology, Government of Odisha to assess the extent / quantum of Road Metal stone excavated illegally and its market value, cost of restitution and environmental compensation and recover the same from the private respondent;


III. Fix the accountability / responsibilities of the concerned Govt. authorities and Tahasildar Gondia for their inaction and wilful dereliction of duties causing loss to the state exchequer and damage to the environment;

IV. Direct the District Collector to initiate criminal proceedings U/s. 379, 420, 120(B) of IPC & Section-19 of Environment Protection Act, 1986 against the private respondent and Mining Officer and Tahasildar, Gondia;

V. Pass such other orders / directions as may be deemed fit and proper in the bonafide interests of justice.

4. That, the allegations made in the original application are as follows:-

- i. The Respondent No.13 has no blasting permit for quarrying;
- ii. The Lessee is quarrying much beyond the approved quantity capacity as laid down in the Environmental Clearance;


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 Regd. No-ON-04/1005

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- iii. *The Lessee Respondent No.13 is operating the quarry in violation of Condition No.9.28 of the Environmental Clearance letter dated 18.10.2021;*
- iv. *The Lessee is carrying out transportation of nearly 200 trips of stone overloaded vehicles plying on the RD Road which is not capable of handling such heavy load of vehicles. People of 6 panchayats are directly affected; the plying of vehicles on village road is in violation of Environmental Clearance condition No.9.12, 9.13 and 9.14.*
- v. *The allegation further is that the quarry depth should not be more than 6 mtr. but the Respondent No.13 has extracted stone more than 20 mtrs. deep, which is in violation of condition No.9.12, 9.6 and 9.8 of the Environmental Clearance.*
- vi. *It is also alleged that he is extracting ground water from the borewell without permission from the Central Ground Water Authority which is in violation of condition no. 9.10 of the Environmental Clearance.*
- vii. *It is also alleged that the quarry operator is illegally blasting the quarry in violation of the Consent to Operate (C.T.O.) It is alleged that there is no green belt around the quarry and dust from the quarry operation is affecting the adjoining agricultural fields.*
5. That, the learned Tribunal after admitting the original application vide its order dated 16.05.2024 was pleased to pass the following direction :-

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"12. Considering the allegations made, we deem it appropriate to constitute a Joint Committee comprising of the following members:-

(i) Senior Scientist, Odisha State Pollution Control Board,

(ii) Senior Scientist, SEIAA, Odisha, and

(iii) Senior Officer or representative of the Director of Mines and Geology;

(iv) Divisional Forest Officer, Dhenkanal or his Senior Representative; and

(v) Collector and District Magistrate, Dhenkanal or his representative not below the rank of Additional District Magistrate (ADM)

13. The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within three weeks.

22. The District Collector, Angul, shall be the Nodal Agency for all logistic purposes.

23. The Committee Report on affidavit shall be filed by the Odisha State Pollution Control Board.

6. That, it is humbly submitted here that neither a copy of the Joint Verification report nor any affidavit by the Odisha State Pollution Control Board, Respondent No.7 pursuant to the orders of this Hon'ble Tribunal dated 16.05.2024 has been served upon

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Regd. No.-ON-04/1995

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the present Respondent No.13. Since the present Respondent No.13 is the lessee in respect of the Tolarpasi Road Metal Quarry and therefore it would be directly affected by such report / affidavit, the Respondent No.13 humbly reserves his right of rebuttal / reply to such affidavit and report after receiving copy thereof.

7. That, the Tolarpasi Road Metal Quarry covering an area of 12.25 acres / 4.957 Hect. in the village of Tolarpasi under Gondia Tahsil of Dhenkanal district in Odisha was earlier auctioned to the respondent 13 on long term lease basis for a period of five years from 2015-16 to 2019-20, which expired on 06.10.2020. Thereafter, the Tahasildar, Gondia immediately called for a feasibility report by the Revenue Inspector of Pingua for the subsequent settlement of the sairat source under another long term lease of five years as per the OMMC Rules, 2016.

8. That, accordingly the Revenue Inspector, Pingua submitted that the source is feasible for auction on long term lease basis for a period of five years.

9. That, thereafter a Joint Committee enquiry was conducted on 30.09.2020 on the request of the Tahasildar, Gondia for identification of potential source of minor mineral in respect of

PRADIPTA KUMAR MOHANI
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Gondia Tahasil, which included the Tolarpasi Road Metal Quarry.

10. That, the Tolarpasi Road Metal Quarry was finally settled in favour of the respondent 13 for another period of five years subsequent to the exercising of his first right of refusal under Rule -8(3) (a) of the OMMC Rules, 2016 as per the directions of the Hon'ble High Court of Odisha in WP (C) No. 26577 of 2020.

11. That, the Respondent No.13 received the letter dated 30.04.2021 regarding intimation of successful bidder under Rule 27(6) of the OMMC Rules, 2016, wherein the present respondent was intimated that he is the successful bidder after exercising his first right to refusal under rule -8 (3) a of the OMMC Rules, 2016. The additional charge of Rs 226 per cubic meter was accepted as the highest bid. Further, the respondent was directed to convey his acceptance to the terms and conditions and to deposit the amount as prescribed under rule 27(7) and (9) along with proof of deposit of the amount within fifteen days within fifteen days of the date of issue of the Form-F. Accordingly, the respondent complied with the statutory requirements by providing his acceptance letter dated 04.05.2021.


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(Copy of the letter no. 1828 dated 30.04.2021 under Form-F and the letter dated 04.05.2021 is annexed herewith as **Annexure-A/13**)

12. That, the revised mining plan for the Tolarpasi Road Metal Quarry was approved on 26.03.2021 for a period of 5 years (lease period). Subsequently, Respondent No.11 (Tahasildar, Gondia) vide his letter no.2172 dated 03.06.2021 made an application to the Respondent No.7 (SEIAA) seeking the grant of environment clearance for the aforesaid Tolarpasi Road Metal Quarry.

(Copy of the approval of mining plan vide letter dated 26.03.2021 is annexed herewith as **Annexure-B/13**)

13. That, the Environment Clearance was granted by the SEIAA on 18.10.2021 in compliance of Rule 29 of the OMMC Rules, 2016 for a period of five years with stipulated conditions at clause 9. Among others the stipulated conditions prescribed a Maximum Guaranteed Quantity(MGQ) of mineral/ metal to be removed amounting to 20034 cum within a span of one year (January to December) and total production quantity of 100166 Cum during the valid lease period of five years. Further, the EC required the respondent to submit a quarterly compliance report,


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stating the status of implementation of the other stipulated environmental safeguards, to the SEIAA, Odisha /SPCB, Odisha /Regional Office of the MoEF & CC, Bhubaneswar.


(Copy of the Environment Clearance vide Letter dated 18.10.2021 is annexed herewith as **Annexure-C/13**)

14. That, subsequent to the issuance of the Environment Clearance the Tahasildar raised the demand of Rs 84,33,962 towards royalty, EMF, DMF, TCS, surface rent and dead rent vide letter dated 20.11.2021. Accordingly, the respondent deposited the statutory amount on 14.12.2021.

(Copy of the letter dated 20.11.2021 and receipt dated 14.12.2021 are annexed herewith as **Annexure-D/13 Series**)

15. That, the respondent having paid the statutory amount executed the lease agreement on 01.02.2022 for a period of five years with permitted Maximum Guaranteed Quantity of 20030 per year and 100166 for the total lease period of five years.

(Copy of the lease deed dated 01.02.2022 is annexed herewith as **Annexure-E/13**)


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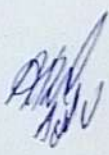
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16. That, along with the Environment clearance and the lease agreement, the Respondent No.13 had also duly obtained the requisite Consent to establish on dated 03.03.2022, under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for production of Road Metal /Stone of capacity 1,00,166 cum for five years and 20034 per year which is valid for a period of five years.

(Copy of the Consent to Establish dated
03.03.2022 is annexed herewith as
Annexure-F/13)

17. That, the Respondent No. 13 thereafter obtained the Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution Act, 1981 and rules framed thereunder. This Consent to Operate having been issued on 10.03.2022 is valid till 31.01.2027.

(Copy of the Consent to Operate dated
10.03.2022 is annexed herewith as
Annexure-G/13)


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18. The respondent herein submits that on the 22.11.2016, an application was duly made to the Deputy Collector Judicial at the Collectorate in Dhenkanal, seeking the issuance of an Explosives License for increased amount of explosives. The said license was necessitated by the increased quantity of explosives required for the execution of mining operations, pursuant to the lease rights vested in the respondent, which encompass the Tolarpasi Road Metal Quarry, as well as other mines enumerated in the said application. This application was presented for consideration before the esteemed Deputy Collector Judicial at the Collectorate in Dhenkanal on the 3.08.2019.

(Copy of the application dated 22.11.2016 is annexed herewith as **Annexure-H/13**)

19. That, it is pertinent to submit here that the present respondent was initially the lessee of three quarries. Thereafter, he applied for license for increased quantity of explosives for other subsequent quarry on lease including the present Tolarpasi Road Metal Quarry. Accordingly, the No Objection Certificate was issued by the District Magistrate on 03.08.2019 along with the map for storage of explosives for use approved by the Tahasildar, R.I and the District Magistrate. That, during the

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approval for grant of license, the Tahasildar and the Revenue Inspector had already approved the storage of explosives for use which is demonstrated in the accompanying map.

(Copy of the NOC dated 03.08.2019 along with the approved map for storage is annexed herewith as Annexure-I/13)

20. That, the statutory clearances duly procured by Respondent No.13 unequivocally demonstrate the lessee's good faith in the management of the road metal quarry, strictly adhering to the pertinent regulations and legal framework. This effectively negates any likelihood or prospect of illicit operations being conducted, contrary to the unsubstantiated claims presented by the applicant in the original application.

21. That, at the outset all the allegations made by the applicant are bald and mere exaggerations made with an intent to fabricate an unsubstantiated case against the present Respondent No.13 who is a bona fide lessee in respect of Tolarpasi Road Metal Quarry. The assertions made in the Original Application do not rest upon any solid foundation or empirical evidence, rendering the application devoid of credibility and warranting its dismissal on such grounds.


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REGD. NO. 107/2015

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22. That, in response to the allegations pertaining to purported excessive mining activities, it is submitted with due respect and humility that the accusations lack specificity and are devoid of any substantial evidentiary support. The absence of a detailed breakdown of figures to corroborate the claim renders the allegations speculative and unsubstantiated. Consequently, such assertions of excessive mining, being inherently baseless and unfounded, fail to meet the requisite legal threshold for maintainability.

23. That, in view of the above context, the Respondent No.13 with due respect and humility submits here that the mining / excavation / wining of metals / minerals by this Respondent No.13 is well within the permitted MGQ approved in the Mining Plan, Environment Clearance, and Lease agreement. Further, this Hon'ble Tribunal has directed the constitution of a Joint Committee for inquiring the matter at hand. No such report has been served upon this Respondent No.13. Presently, there is no basis the even remotely indicate that the lessee – present Respondent No.13 has indulged in any excess and / or illegal mining. As such, as on date there is nothing on record to establish or corroborate the bald allegations of purported excess mining,

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with any specific figures and the process employed to arrive at such figures. This Respondent No.13 humbly reserves his right of rebuttal / reply to any such report or document.

24. That, in reply to the fallacious contentions regarding the conduct of blasting activities in the absence a license as the statutory requirement is an attempt to mislead this Hon'ble Tribunal and to unnecessarily hinder the quarry operation of the respondent. In this context, it is submitted with all due deference that the respondent has, in fact, procured the requisite "No Objection Certificate" from the District Magistrate, as elucidated hereinabove at para-19. Such certificate unequivocally demonstrates the respondent's compliance with the necessary statutory compliances, thereby nullifying the unfounded accusations presented in the original application.

25. That, this respondent most humbly and respectfully submits here that the Tolarpasi Road Metal Quarry is surrounded with a substantial green belt, evidencing the respondent's commitment to environmental conservation. Investments have been made by the respondent to enhance this green zone, further mitigating any potential environmental impact. Consequently, any allegations asserting negative environmental consequences

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are unsubstantiated and, therefore, not tenable under the prevailing legal framework. Such assertions lack merit and are denied as baseless and unfounded.

26. That, it is humbly submitted here that the present Respondent No.13 has filed the compliance report and has also uploaded the same. It is very much relevant to submit here that since such compliance reports and their submissions is a continuous process which is done in tandem with the mining operation therefore, in normal day to day operations some latitude is granted by the authorities. It is only for this reason that the E.C is not revoked neither cancelled because there are other aspects also. Normally, what is insisted upon is a substantial compliance. In the present case also, it is not a case of evasion or avoidance to file the requisite data but it is a delayed filing which is neither deliberate nor intentional. But fact remains that such data has been duly generated in approximately around the requisite time frame.

(Copy of the Compliance Report is annexed herewith as **Annexure-J/13**)

27. That, the averments which are not specifically denied are hereby denied.


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Regd.No-ON-04/1995

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28. That, the Respondent No.13 humbly craves leave of this Hon'ble Tribunal to file further affidavit, after receipt of the report and as may be required, in the facts and circumstances of the case.

29. That, the facts stated above are true to the best of my knowledge and belief.

Identified by

AK
Advocate : *A. Kejriwal*

Ajit Saha

Deponent

CERTIFICATE

Certified that due to want of cartridge papers thick and durable plain papers have been used.

Cuttack

Date:26.09.2024

AK
Advocate

For Respondent No.13

Solemnly sworn before *Ajit Saha*
me by.....
being identified by..... *A. Kejriwal, Advocate*
at Cuttack Town Dated..... *26/09/2024*

26/09/2024
P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995



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Answer-A/13

TAHASIL OFFICE, GONDIA**FORM - F****Intimation to Successful Bidder**
[See rule 27(6) of OMMC Rule, 2016]Letter No- 1828 /Date- 30.04.2021

To

**Sri Ajit Sahu,
S/o-Late Gokulananda Sahu,
At/Po-Nihalprasad,
Dist. - Dhenkanal.****Sub-: Intimation to successful bidder.**

Sir,

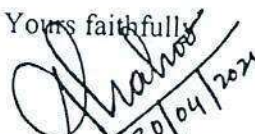
This is to inform you that, you have been selected as the successful bidder for the quarry lease namely **Tolarpasi Road Metal Quarry**, Mouza- Toalarpasi, Khata No-467, Plot No- 1874, Area-Ac.12.25 out of 24.60, KISSAM- Patharbani for the period from 2020-21 to 2024-25 based on your application. The amount of Additional Charge bid by you and accepted is **Rs.226.00 (Rupees Two hundred Twenty-Six) only per cubic meter.**

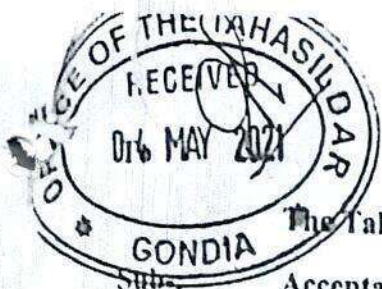
The mining plan for the said lease has been obtained but the environment clearance for the said lease has not been obtained. The tentative selection is subject to the provision of the OMMC Rule 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount as prescribed rule under rule 27(7) & (9). Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money stand forfeited.

You are also directed to execute deed in respect of quarry lease for the aforesaid area within the period specified in sub rule (1) of rule 43 of the Odisha Minor Mineral Concession Rule, 2016.

Yours faithfully


30/04/2021
Tahasildar, Gondia



The Tahasildar, Gondia

Subj- Acceptance letter on quarry lease

Ref:- Your office letter No-1828/Dt.30.04.2021.

Sir,

With reference to the captioned subject cited above, I may like to bring your kind notice that, as per the letter no. 1828/Dt.30.04.2021 of Tahasil Office, Gondia, intimation letter has been issued for acceptance the quarry lease with highest rate of additional charges quoted in respect of Tolarpasi Road Metal Quarry on long term basis for the period from 2020-21 to 2024-25. I do hereby accept the quarry lease and agree with the terms and conditions as annexed with the intimation letter as per OMMC Rule, 2016.

Therefore I request you to be kind enough and award me the aforesaid quarry for which I shall be remain grateful to you.

Thanking you.

Yours faithfully

ASU Sahu
04.05.2021

(Ajit Sahu)

S/o-Late Gokulanada Sahu
At/Po/P.S.-Nihalprasad,
Dhenkanal, Odisha

True Copy Attested



Am
Advocate

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Annexure-B/13

GOVERNMENT OF ODISHA
OFFICE OF THE JOINT DIRECTOR, GEOLOGY,
ZONAL SURVEY, DHENKANAL

No-229-----/DZ/Dt 26.3.201

From

Dr S. A. Jena
Joint Director Geology & Authorized Officer
Zonal Survey, Dhenkanal, Odisha

To

The Tahasildar,
Gondia, Dhenkanal,
Odisha

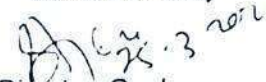
Sub: Approval of mining plan in respect of Tolarpasi Road Metal Quarry over an area of 12.25 Acres or 4.957 Hectares in village Tolarpasi under Gondia Tahasil of Dhenkanal District of Odisha.

Sir,

In exercise of powers conferred by claused-4 of Rule 28(5) of OMMC Rules, 2016 vide Notification SRO No- 1022/2016, dt. 14-12-2016 of Steel & Mines Dept. Govt. of Odisha, the mining plan submitted by Sri S.K. Panda, RQP, in respect of Tolarpasi Road Metal Quarry is here by Approved for the Period of 5 years subject to the following conditions.

1. This mining plan is approved without prejudice to any other laws applicable to the quarry lease area from time to time whether made by the Central Govt./State Govt./ any other authority.
2. The approval of aforesaid mining plan does not in any way imply the approval of Govt. in terms of any other provisions under OMMC Rules, 2016 or any other laws.
3. The Mining Plan is approved subjected to correctness of the precise area authenticated by the competent authority and terms and conditions fixed by him.
4. The approval shall be effective from the date of issue.
5. Under no circumstance excess production than the approved limit would be allowed beyond the proposed depth of mining.

Yours Faithfully



Joint Director, Geology,
Zonal Survey, Dhenkanal

Memo No. /SZ/Dt.

Copy to Sri S.K. Panda, RQP, At- Barimunde, Po- Badaninigaon, Dist- Puri Odisha for information.

S/

Joint Director, Geology,
Zonal Survey, Dhenkanal

True Copy Attested



Advocate



EO 63049/083/14

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15/11/21

21/05/21

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ODISHA, BHUBANESWAR**

Amendment-4/13

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
SRF-2.1 Unit IX Bhubaneswar-751022, Tel: 0674-2541029, E-mail: soiaaorissa@gmail.com

3397/SEIAA

DI 18.10.2021

File No. SEIAA-1725/06-2021

To

Sn. Ajit Sahu,
At/Po-Nihalprasad, Po-Gondia,
Dist-Dhenkanal

Sub: Proposal of Sri. Ajit Sahu for mining of road metal from Tolarpasi Road Metal Quarry over an area of 12.25 acres or 4.957 ha at village- Tolarpasi, Tahasil-Gondia, District- Dhenkanal- Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1725/06-2021 dt. 24.06.2021

Sir,

This is with reference to the application dated 24.06.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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4. **The proposed activities in a nut shell are as follows: -**
- a. This is a proposal for mining of road metal from **Tolarpasi Road Metal Quarry** located at **Village- Tolarpasi, Tahasil- Gondia, District- Dhenkanal** over lease area of **12.25acres or 4.957ha**.
 - b. The mine area is a part of the Survey of India Toposheet No. F45T6 bounded by Latitude:20°47'29.27" N to 20°47'36.23" N and Longitude:85°55'47.34"E to 85°55'56.01" E .
 - c. The mining lease is an identified sairat source in the DSR. The Tolarpasi Road Metal Quarry sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Gondia to Sri.Ajit Sahu (successful bidder on the basis of public auction) for a lease period of 5 years.
 - d. The mining plan of the mining project prepared has been approved by Joint Director Geology, Zonal Survey, Dhenkanal on 25.03.2021.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 374757 cum of road metal.
 - f. The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the Tahasildar/PP in the Checklist, the village road is at a distance of 0.4Km away from the mining lease area.
 - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mines located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - h. The Tahasildar vide letter no.2172 dated 03.06.2021 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
 - i. As per the approved mining plan, it is observed that road metal from the quarry will be extracted by semi-mechanized method with annual extraction of road metal not exceeding 20034 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.

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6. The proposal is duly appraised by the SEAC in its meeting held on 26.08.2021 & 05.10.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 725/SEAC-Misc-02 dated 11.10.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Gondia who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. **Stipulated Conditions:**

- 9.1 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.2 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
- 9.3 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is **20034Cum** in a full year (January to December) and total production from the quarry shall be **100166Cum** during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.4 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. **This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.**
- 9.5 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200 m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
- 9.6 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.
- 9.7 No mining shall be carried out in the vicinity of natural /manmade archeological sites.

-22-

- 9.8 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.9 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 9.10 The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 9.11 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 9.12 **No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 9.13 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 9.14 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.15 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 9.16 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.

-23-

9.28

- 9.17 Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 9.18 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 9.19 Plantation of 5000 saplings shall be carried out in the 1st year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PP shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation.
- 9.20 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 9.21 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km) has to be with prior permission and after obtaining of license and consent as per law.
- 9.22 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 9.23 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes.
- 9.24 The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- 9.25 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.26 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.27 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.

- 24-
- shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, **failing which EC is liable to be revoked.**
- 9.29 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.30 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports
- 9.31 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.32 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.33 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.34 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.35 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
- 9.36 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.37 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

Legible Copy of Page No.24

9.28. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha/ SPCB/ Odisha /Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, falling which EC is liable to be revoked.

9.29 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

9.30 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e., the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports

9.31 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officers) by furnishing the requisite data/information/monitoring reports.

9.32 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /Zila Parisad Municipal Corporation / Urban Local Body as the case may be.

9.33 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/Consent to Operate from the State Pollution Control Board.

9.34 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter modify the above conditions or stipulate any further condition in the interest of environment protection.

9.35 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.

9.36 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.

9.37 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1988 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India / High Court and any other Court of Law relating to the subject matter.

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- 9.38 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.39 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

[Signature]
Member Secretary

Memo No 3398/SEIAA /Dt. 18.10.2021

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Dhenkanal/ Sub Collector, Dhenkanal/Tahasildar, Gondia for Information and necessary action.
7. Guard file for record.

[Signature]
Member Secretary

True Copy Attested

[Signature]

Advocate

TAHASIL OFFICE, GONDIA

Letter No. 4203 /Dt. 20.11.2021

-26-
Annexure-D/13 series

To

Sri Ajit Sahu,
S/o-Late Gokulananda Sahoo,
At/PO/PS-Nihalprasad,
Dhenkanal-759016.

Sub-: Deposit of demand for Tolarpasi Road Metal Quarry.

Please refer this office letter No.1828/Dt.30.04.2021 and your consent letter dt.04.05.2021. In this connection, I am to say that the following Govt. dues are required to be realized from you for lease of Tolarpasi Road Metal Quarry of an area Ac.12.25 out of Ac.24.60 (4.96 Ha. out of 9.96 Ha.), Village-Nihalprasad, Dist.-Dhenkanal on different heads is as follows.

Area of the Quarry is 4.96 h.a. (Ac.12.25) Royalty per cum of Road Metal is Rs.356.00

Royalty	= 20030 cum x Rs.356.00	=	Rs. 71,30,680.00
EMF	= 5% of Royalty	=	Rs. 3,56,534.00
DMF	=10% of Royalty	=	Rs. 7,13,068.00
TCS	=2% of Royalty	=	Rs. 1,42,614.00
Surface Rent @ Rs.360.00 per Hector		=	Rs. 1,786.00
Dead Rent @ Rs.18,000.00 per Hector		=	Rs. 89,280.00
Total		=	Rs. 84,33,962.00

An amount towards cost of preparation of mining plan amounting Rs.47,200/- (Cost- Rs.40,000/- + Rs.7,200/- towards GST) and the cost towards preparation of documents & grant of Environment Clearance is also required to be deposited simultaneously.

Hence, you are hereby directed to deposit the above amount immediately and execute the lease deed agreement failing which action as deemed proper shall be taken as per OMMC Rules, 2016.

Memo No- 4203 /Dt. 20.11.2021

Ahahoo
20/11/2021
Sd/ Tahasildar, Gondia.

Copy submitted to the Dy. Collector, Touzi, Collectorate, Dhenkanal/Sub-Collector, Dhenkanal for favour of kind information and necessary action.

Ahahoo
20/11/2021
Sd/ Tahasildar, Gondia.

-28-

ଫର୍ମ୍ ନମ୍ବର XIV-- ଡାକ୍ତରୀ ନଂ. 511



ରସିଦ୍ ପୁସ୍ତକ
RECEIPT BOOK

0140406

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[ଓଡ଼ିଶା ନିକାରତ ପୁସ୍ତକ ପୁସ୍ତକ, 1963 ନିୟମ 31(1) ଦ୍ୱାରା]

ପୁସ୍ତକ ନଂ. 05/2021-22 ନିର୍ଦ୍ଦିଷ୍ଟ 20

କାର୍ଯ୍ୟାଳୟ ପ୍ରାପ୍ତ ହେଲା Sri Ajit Sahu, Lessee of
Ch NO- Tolamparsi Road Metal Quarry

388756 dt-14.12.2021 Royalty - 7,30,680.00

388757 dt-14.12.2021 E.M.F - 3,56,534.00

388758 dt-14.12.2021 D.M.F - 7,13,068.00

388759 dt-14.12.2021 T.C.S - 1,42,614.00

Surface Rent - 1786.00


Dead Rent - 89,280.00

Total RS - 84,33,962.00

(ଅକ୍ଷରରେ) Rs Eighty Four Lakh Thirty Three
thousand nine hundred sixty two only.

dt - 14.12.2021

ପ୍ରମାଣ କରିଥିବା ଅଧିକାରୀ


14.12.2021
NAZIM

Sahasil Office
Gondia

ଓ. ସ. ମୁଦ୍ରାକରଣ (ଡାକ୍ତରୀ) DTP--172--20,000 Bks.01-06-2015

True Copy Attested

Advocate

- 28 -

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Annexure-E/13



INDIA NON JUDICIAL
Government of Odisha

e-Stamp

Certificate No	: IN OD03208800786871U
Certificate Issued Date	: 01-Feb-2022 01:42 PM
Account Reference	: SHCIL (FI)/ odshcil01/ DHENKANAL/ OD-DKL
Unique Doc. Reference	: SUBIN ODOODSHCIL0104336955786791U
Purchased By	: AJIT SAHU
Description of Document	: Article IA-35 Lease Deed
Property Description	: MOUZA-TOLARAPASI
Consideration Price (Rs.)	: 1,64,02,916 (One Crore Sixty Four Lakh Two Thousand Nine Hundred And Sixteen only)
First Party	: TAHASILDAR GONDIA
Second Party	: AJIT SAHU
Stamp Duty Paid By	: AJIT SAHU
Stamp Duty Amount (Rs.)	: 6,03,452 (Six Lakh Three Thousand Four Hundred And Fifty Two only)



.....Please write or type below this line.....

Ajit Sahu
1.2.22
Sumantra Kumar Dalk
1.2.22

Ajit Sahu
01/02/2022
TAHASILDAR
GONDIA

cu/Bta pu

0005151392

Statutory Alert
The Government of Odisha has decided to implement the e-Stamping system from 01/02/2022. All the documents requiring stamp duty should be e-stamped from this date onwards. The e-Stamping system is available on the website of the State e-Stamping Authority, Odisha (www.sea.odisha.gov.in). The e-Stamping system is a secure and transparent system. The e-Stamping system is a paperless system. The e-Stamping system is a green system. The e-Stamping system is a cost-effective system. The e-Stamping system is a time-saving system. The e-Stamping system is a convenient system. The e-Stamping system is a reliable system. The e-Stamping system is a secure system. The e-Stamping system is a transparent system. The e-Stamping system is a paperless system. The e-Stamping system is a green system. The e-Stamping system is a cost-effective system. The e-Stamping system is a time-saving system. The e-Stamping system is a convenient system. The e-Stamping system is a reliable system. The e-Stamping system is a secure system. The e-Stamping system is a transparent system.

True Copy Attested
Ajit
Advocate



सत्यमेव जयते

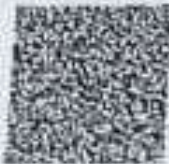
INDIA NON JUDICIAL
Government of Odisha

e-Stamp

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Page No. 28

Certificate No.	: IN-OD03208000766671U
Certificate Issued Date	: 01-Feb-2022 01:42 PM
Account Reference	: SHCIL (FI)/ odshcil01/ DHENKANAL/ OD-DKL
Unique Doc. Reference	: SUBIN-ODODSHCIL0104336955766791U
Purchased by	: AJIT SAHU
Description of Document	: Article IA-35 Lease Deed
Property Description	: MOUZA-TOLARAPASI
Consideration Price (Rs.)	: 1,64,02,918 (One Crore Sixty Four Lakh Two Thousand Nine Hundred And Sixteen only)
First Party	: TAHASILDAR GONDIA
Second Party	: AJIT SAHU
Stamp Duty Paid By	: AJIT SAHU
Stamp Duty Amount(Rs.)	: 6,03,452 (Six Lakh Three Thousand Four Hundred And Fifty Two only)



.....Please write or type below this line.....

AJIT SAHU
1.2.22
Sumanta Kumar Dalk
1.2.22

Ahob
01/02/2022
TAHASILDAR
GONDIA

car Bha

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Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at www.stamps.gov.in using e-Stamp Verification App of State Treasury.
2. The price of checking the legitimacy is not the cause of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

The Copy

Attended

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E-mail: rospcb.angul@ospcboard.orgWebsite: www.ospcboard.org

OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
 Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

No. 550 /QUARRY/ROSPCB/AGL/222/2021-22

“By Registered post”

Date: 03.03.2022

OFFICE MEMORANDUM

In consideration of the online application no. **4013723**, dtd.02.03.2022 for obtaining Consent to Establish for **Tolarpasi Road Metal Quarry**, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for production of Road Metal/ Stone of capacity **1,00,166 Cubic Meter (total)** (annual production not more than **20,034 Cubic Meter**) during valid mining lease period (as per approved mining plan and Environmental Clearance) over mining lease area of 12.25 acres or **4.957ha** bearing Plot No.1874, Khata No.467 (Kisam-Patharbani) as submitted by the applicant, at Mouza: Tolarpasi, PS/ Tahasil: Gondia in the district of **Dhenkanal** with the following conditions.

GENERAL CONDITIONS:

01. This Consent to Establish is valid for the product, method of mining and capacity as mentioned in the approved mining plan and Environmental Clearance. This order is valid for five years. The proponent shall do substantial mining activities for the proposal within a period of five years from the date of issue of this Consent to Establish order. If the proponent fails to do substantial mining activities for the proposal within five years then a renewal of this Consent to Establish shall be sought by the proponent.
02. The mine shall apply for grant of Consent to operate under section **25/26** of Water(Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of production and obtain Consent to Operate from this Board.
03. The mine shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules, / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there

under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.

04. No change in mining technology and scope of working shall be made without prior approval of the Board.
05. This consent to establish is subject to statutory and other clearances from Govt. of Odisha and/or Govt. of India, as and when applicable.

SPECIAL CONDITIONS:

A. GENERAL CONDITONS

1. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
2. Mining activity shall be carried out as per approved mining plan prepared for this project.
3. Any change in the calendar plan, quantity to be produced, or method of mining shall require prior approval from the Board.
4. Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
5. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
6. Hon'ble NGT in its order dated 21.07.2020 in OA No.304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala has approved minimum distance criteria proposed by CPCB in its report filed at NGT on 09.07.2020 for operation of stone quarries. As per CPCB's report, **minimum distance of quarry from Residential/Public buildings, inhibited sites, protected monuments, heritage sites, National/State Highway, District roads, Public roads, Railway line/area, ropeway or ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, Lakes or Tanks or any other locations to be considered by states shall be 200m when blasting is involved and 100m when blasting is not involved**
7. The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
8. No mining shall be carried out in the vicinity of natural /manmade archeological sites.
9. Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Rules, 2016 as amended thereof along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.
10. The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
11. Pursuant to MoEF& CC, O.M No 22-34/2018-1 A.11Idated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder

shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

12. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on **1st day of January, April, July, October** of each calendar year, failing which EC/ CTE (NOC)/CTO is liable to be revoked.
13. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, GOI.
14. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
15. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulate conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

B. WATER POLLUTION

16. The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.
17. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
18. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
19. Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
20. Surface run-off from OB dump area, mineral stock yard, and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of SS-100 mg/l and Oil & Grease-10 mg/l before discharge into natural stream/water courses during monsoon.

C. AIR POLLUTION

21. No transportation of the minerals shall be allowed on any road passing through villages/habitations. Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/Gram Panchayat and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is

proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.

22. Vehicles hired for transportation of stone from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
23. The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of stone transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of stone trucks.
24. The following measures are to be implemented to reduce Noise pollution:-
 - a. Proper and regular maintenance of vehicles and other equipment
 - b. Limiting time of exposure of workers to excessive noise.
 - c. The workers employed shall be provided with protection equipment and earmuffs etc.
 - d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 30 kmph to prevent undue noise from empty trucks.
25. The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality.
26. Plantation of 5000 saplings shall be carried out in the 1st year of quarry operation in the peripherals of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in the village common lands, within 1Km belt of quarry. The PP shall submit real time photographs on latitude and longitude grid at six monthly intervals to monitor the status of the plantation.
27. Water spray should be made on the village road/extraction paths to control dust emission during transportation of stone.
28. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
29. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
30. Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
31. Blasting will be carried out after announcing to the public adequately through public address system. Warning siren prior to blasting activity will be sounded adequately to the public before the blast is detonated to avoid any accident or casualty in the area to the inhabitants. The nearby inhabitants shall be informed one day before the actual day of blasting. Blasting is permissible at fixed hour in day time, only after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants.

Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.

32. Blasting shall be minimized. A scheme for disposal of waste generated shall be prepared and faithfully implemented. The sites where tree plantation shall be raised must be specified and protection measures for the saplings planted have to be undertaken by the Project Proponent.
33. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
34. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
35. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard.

D. SOLID & HAZARDOUS WASTE

36. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
37. Dumping of quarry material in no case permissible on any forest land: an all dump yard shall be on duly permitted non forest land.
38. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Trans-boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

To

Sri Ajit Sahu, Lessee
Tolarpasi Road Metal Quarry,
 At/PO: Nihalprasad, Gondia
 Dist: Dhenkanal- 759016, Odisha


 03-03-2022
REGIONAL OFFICER
Regional Officer
State Pollution Control Board
ANGUL

Memo No. 551 (6) /

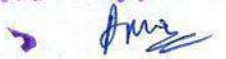
Date 03.03.2022 State Pollution Control Board

Copy forwarded to:

1. The **Member Secretary**, SPC Board, Odisha, Bhubaneswar
2. The **Collector & District Magistrate**, Dhenkanal
3. The **D.F.O.**, Dhenkanal
4. The **Joint Director of Geology, Zonal Survey**, Dhenkanal
5. The **Tahasildar**, Gondia, Dhenkanal
6. **Guard File**, Regional Office, Angul.


 03-03-2022
REGIONAL OFFICER
Regional Officer
State Pollution Control Board
ANGUL

True Copy Attested


Advocate





OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
 Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

"By Registered Post"

CONSENT ORDER

No. 641 / QUARRY/ROSPCB/AGL/222/2021-22

Date: 10.03.2022

CONSENT ORDER NO.959/21-22/RO-SPCB/Angul (APC & WPC)

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your Consent to Operate online Application No.4065376, dtd.07.03.2022

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine : **Tolarpasi Road Metal Quarry**

Name of the Occupier & Designation : **Sri Ajit Sahu, Lessee**

Address: : **Plot No.1874, Khata No.467 (Kisam-Patharbani), Total Mine Lease Area - 12.25 acres or 4.957ha, Mouza: Mouza: Tolarpasi, PS/ Tahasil: Gondia, Dist: Dhenkanal**

This consent order is valid for the period up to dt. 31.01.2027

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Production Capacity (as per Approved Mining Plan & Environmental Clearance)
1	Excavation/ Quarrying of Black Stone	1,00,166 Cubic Meter (total) (annual production not more than 20,034 Cubic Meter) during valid mining lease period

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS (mg/l)	BOD (mg/l)	Oil & Grease (mg/l)
1.	Domestic waste water	To soak pit via septic tank	---			---	

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
- Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
- Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below.
 - Industrial cooling, spraying in mine pits or boiler feed
 - Domestic purpose
 - Process
- The applicant shall display suitable caution board at the lace where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing
- Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.



15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by
 - i. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii. Controlled incineration, wherever possible in case of combustible organic material.
 - iii. Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.

37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS:

GENERAL CONDITONS

1. Stipulated conditions of SEIAA in the environmental clearance vide Order No.3397/SEIAA (File No.SEIAA-1725/06-2021), Dt.18.10.2021 shall be abided.
2. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
3. Mining activity shall be carried out as per approved mining plan prepared for this project.
4. Any change in the calendar plan, quantity to be produced, or method of mining shall require prior approval from the Board.
5. Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
6. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
7. Hon'ble NGT in its order dated 21.07.2020 in OA No.304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala has approved minimum distance criteria proposed by CPCB in its report filed at NGT on 09.07.2020 for operation of stone quarries. As per CPCB's report, **minimum distance of quarry from Residential/Public buildings, inhibited sites, protected monuments, heritage sites, National/State Highway, District roads, Public roads, Railway line/area, ropeway or ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, Lakes or Tanks or any other locations to be considered by states shall be 200m when blasting is involved and 100m when blasting is not involved**



8. The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
9. No mining shall be carried out in the vicinity of natural /manmade archeological sites.
10. Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Rules, 2016 as amended thereof along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.
11. The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
12. Pursuant to MoEf & CC, O.M No 22-34/2018-1 A.111 dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
13. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on **1st day of January, April, July, October** of each calendar year, failing which EC/ CTE (NOC)/CTO is liable to be revoked.
14. The environmental statement report for the financial year ending 31st March shall be submitted to the Board in **form-V** on or before 30th September every year.
15. The annual production and point wise compliances to the consent conditions shall be submitted to the Board latest by **30th April** every year.
16. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, GOI.
17. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
18. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulate conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

WATER POLLUTION

19. The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.

20. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
21. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
22. Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
23. Surface run-off from OB dump area, mineral stock yard, and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of SS-100 mg/l and Oil & Grease-10 mg/l before discharge into natural stream/water courses during monsoon.

AIR POLLUTION

24. No transportation of the minerals shall be allowed on any road passing through villages/habitations. Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/Gram Panchayat and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
25. Vehicles hired for transportation of stone from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
26. The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of stone transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of stone trucks.
27. The following measures are to be implemented to reduce Noise pollution:-
 - a. Proper and regular maintenance of vehicles and other equipment
 - b. Limiting time of exposure of workers to excessive noise.
 - c. The workers employed shall be provided with protection equipment and earmuffs etc.
 - d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

28. The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality.
29. Plantation of 5000 saplings shall be carried out in the 1st year of quarry operation in the peripherals of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in the village common lands, within 1Km belt of quarry. The PP shall submit real time photographs on latitude and longitude grid at six monthly intervals to monitor the status of the plantation.
30. Water spray should be made on the road/extraction paths to control dust emission during transportation of stone.
31. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
32. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
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35. Blasting shall be minimized. A scheme for disposal of waste generated shall be prepared and faithfully implemented. The sites where tree plantation shall be raised must be specified and protection measures for the saplings planted have to be undertaken by the Project Proponent.
36. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
37. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
38. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard.

SOLID & HAZARDOUS WASTE

39. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.
40. Dumping of quarry material in no case permissible on any forest land: an all dump yard shall be on duly permitted non forest land.



41. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Trans-boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

The occupier must comply with the conditions stipulated in section A,B,C,D,E& F to keep this consent order valid.

To

Sri Ajit Sahu, Lessee
Tolarpasi Road Metal Quarry,
At/PO: Nihalprasad, Gondia
Dist: Dhenkanal- 759016, Odisha

Mallik
10-03-2022

REGIONAL OFFICER

Regional Officer

State Pollution Control Board

ANGUL

Memo No. 642 (G)1

Date 10-03-2022

Copy forwarded to:

1. The **Member Secretary**, SPC Board, Odisha, Bhubaneswar
2. The **Collector & District Magistrate**, Dhenkanal
3. The **D.F.O.**, Dhenkanal
4. The **Joint Director of Geology, Zonal Survey**, Dhenkanal
5. The **Tahasildar**, Gondia, Dhenkanal
6. **Guard File**, Regional Office, Angul.

Mallik
10-03-2022

REGIONAL OFFICER

Regional Officer

State Pollution Control Board

ANGUL

ofc

True Copy Attested

[Signature]
Advocate

- 73 -
- 42 -

4490
22.11.16. (3)

To

The Deputy Collector Judicial,
Collectorate, Dhenkanal.

Annexure - H/13

Sub: Issue of NOC for possession and issue of exclusive for
operating stone quarry.

Ref.: Your letter No.2891/ JUD / Dt.15.11.2016.

Sir,

ନିବେଦ୍ୟର କାରଣ ଏହିକି ଯେ ମୁଁ ଅଜିତ ସାହୁ, ପି.-୧ ଗୋକୁଳାନନ୍ଦ ସାହୁ, ସା./
ପୋ.ଅ.- ନିହଲପ୍ରସାଦ, ଜି.-ତେଜାନାଳ ଅନୁରୋଧ କରୁଛି ଯେ,
ତା.ନା.୦୪.୨୦୧୬ରିଖରେ ଆବେଦନ କରିଥିବା ଦରଖାସ୍ତ ମୁତାବକ ଏହା ପୂର୍ବରୁ ମୋର
ଏକ Explosive License vide No.E/EC/OR/22/363(E82730) PESO Kolkata ରୁ ପ୍ରାପ୍ତ
ହୋଇଅଛି । ସେହି ସମୟରେ ମୁଁ ମାତ୍ର ୩ ଗୋଟି ସାଇରାତ ଉତ୍ସର ନିଲାମ ଧରିଥିଲି ।
ସେଥିପାଇଁ ସେହି ସମୟର ଆବଶ୍ୟକ ଅନୁଯାୟୀ ଉକ୍ତ License ଟିକୁ ପ୍ରସ୍ତୁତ କରିଥିଲି, କିନ୍ତୁ
ବର୍ତ୍ତମାନ ମୁଁ ଗଢିଆ ତହସିଲ ଅନ୍ତର୍ଗତ Nihalprasad Road metal 01, Nihalprasad
Road metal 02, Bhaliapata Road Metal - 01, Bhaliapata Road Metal - 02, Nahada
Road Metal - 01, Nahada Road Metal - 03, Tolarpasi Road Metal, ତେଜକାନାଳ
ସଦର ତହସିଲ ଅନ୍ତର୍ଗତ Bhapur Road Metal No.04 ଓ ଧର୍ମସିଳା ତହସିଲ ଅନ୍ତର୍ଗତ
Barada Black Stone Quarry - 02, Barada Black Stone Quarry - 04 ଗୁଡ଼ିକୁ Lease
ଭାବେ ନେଇଅଛି । ପ୍ରାପ୍ତ ହୋଇଥିବା ପୂର୍ବ License ଅନୁଯାୟୀ ଏହି ଖଣିଗୁଡ଼ିକରୁ ଲଘୁ
ଖଣିକ ପଥର ଉତ୍ତୋଳନ କରିବା ସମ୍ଭବ ହେଉନାହିଁ, କାରଣ ଏହି License ଅନୁଯାୟୀ -

- 1) Nitrate Mixture : 1700 Kg.
- 2) Safty Fuse : 10,000 Mt.
- 3) Detonating fuse : 20,000 Mt.
- 4) Detonator : 44,000 Nos.

ଉପରୋକ୍ତ ଦର୍ଶାଯାଇଥିବା ପରିମାଣ ଅନୁଯାୟୀ ମୋତେ ବ୍ୟବହାର କରିବାକୁ
ପଡୁଅଛି । ଯାହା ଫଳରେ ଏତେ ଗୁଡ଼ିଏ ଖଣିରୁ ଲଘୁ ଖଣିକ ପଥର ଉତ୍ତୋଳନ କରିବା ପାଇଁ
ନାହିଁ ନଥିବା ଅସୁବିଧାର ସମ୍ମୁଖୀନ ହେବାକୁ ପଡୁଅଛି । ଏଥି ନିମନ୍ତେ ଏହାର ପରିମାଣକୁ
ବୃଦ୍ଧି କରିବାକୁ ଅନୁରୋଧ କରୁଅଛି ।

ପରପୁଷ୍ଟା ଦେଖନ୍ତୁ

୩
୫
୦୦/୧୧/୧୬

- ୩୫ - ୫୩ -

1)	Nitrate Mixture	:	5,000 Kg.
2)	A.N.F.O.	:	100 Kg.
3)	Safty Fuse	:	10,000 Mt.
3)	Detonating fuse	:	20,000 Mt.
4)	Detonator	:	44,000 Nos. କୁ ବୁଦ୍ଧି କରିବାପାଇଁ

ତା ୩୦.୦୪.୨୦୧୭ରିଖରେ ମୁଁ ଆବେଦନ କରିଥିଲି । ଏହା ଫଳରେ ଲଘୁ ଖଣିଜ ପଥର ଉତ୍ତୋଳନ କରିବାକୁ ହେଉଥିବା ଅସୁବିଧା ସମାଧାନ ହେବା ସଂଗେ ସଂଗେ ମୁଁ ରାଜସ୍ୱ ଭରଣ କରିବାକୁ ସକ୍ଷମ ହୋଇ ପାରୁଛି ।

ଏଣୁ ବିନିତ ଅନୁରୋଧ କରେକି ଉପରୋକ୍ତ ଦରଖାସ୍ତ୍ରଟିକୁ ମଂଜୁର କରାଗଲେ ଅଧିକ ଚରୋପକୃତ ହେବ ।

॥ ଇତି ॥

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ

କ୍ଷୀତ ସାହୁ

(ଅକିତ ସାହୁ)

True Copy Attested

Advocate

True Copy Attested

Advocate

Translated Copy of Annexure- H/13

Page No. 42

To,

The Deputy Collector Judicial,
Collectorate, Dhenkanal

Sub:- Issue of NOC for possession and issue of exclusive for operating stone quarry.

Ref:- Your letter No.2891/JUD / Dt. 15.11.2016

Sir,

I, Ajit Sahu, S/o. Late Gokulananda Sahu, At/ P.O-Nihalprasad, Dist.- Dhenkanal with due respect bring to your notice the facts that I have received an Explosive License vide No.E/EC/OR/22/363(E82730) PESO Kolkata prior to the application dated 30.05.2016. During that time, I was holding leased out only three Sairat Quarry. As a consequence, I had submitted only those license. But now I have holding the lease of Nihalprasad Road Metal-01, Nihalprasad Road Metal-02, Bhaliapata Road Metal-01, Bhaliapata Road Metal-02, Nahada Road Metal-01, Nahada Road Metal-02, Tolarpasi Road Metal under Tahasil of Dhenkanal Sadar and Barada Black Stone Quarry-02 and Barada Black Stone Quarry-04 under the Tahasil of Dharmasala. And as per the previous license obtained be me mining operation in all the above mentioned quarries is not possible because of the following.

- | | | |
|--------------------|---|-------------|
| 1) Nitrate Mixture | : | 1700 Kg. |
| 2) Safty Fuse | : | 10,000 Kg. |
| 3) Detonating fuse | : | 20,000 Mt. |
| 4) Detonator | : | 44,000 Nos. |

The aforementioned quantity has refrained my usage with regard to all the abovementioned quarries. As a consequence, I am not being able to properly carried out mining operation in all the abovementioned quarries. Hence, I request you increase the quantity in the license.

Translated Copy of Page No. ~~43~~

- | | |
|--------------------|---------------------------|
| 1) Nitrate Mixture | : 5,000 Kg. |
| 2) A.N.F.O | : 100 Kg. |
| 3) Safty Fuse | : 10,000 Kg. |
| 4) Detonating fuse | : 20,000 Kg. |
| 5) Detonator | : 44,000 Nos. to increase |

I had applied my application on 30.05.2016 increased quantity in the license and allowing me smoothly carry out mining operation in all the quarries and deposit of royalty.

Therefore, I would request you kindly respond my application with utmost urgency.

Your's Faithfully

(Ajit Sahu)

True Copy
Attested

True Copy Attested
Advocate



-75- -102- -44-135
Annexure-I/13

NO OBJECTION CERTIFICATE

(See Rules 102 & 103)

No Objection Certificate under the Explosive Rules, 2008

Date 03.08.2019

With reference to the application in Form AE-12 dated 30.05.2016, Submitted by Sri Ajit Sahu, in pursuance of rules 102 & 103 of the Explosive Rules, 2008, there is no objection for granting license under the Explosive Rules, 2008 to Sri Ajit Sahu, S/o - Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist- Dhenkanal, State - Odisha, PIN - 759016 for the following purpose, Kinds and quantities of explosives in the premises over Plot No - 1833,1961 under Khata No. - 1433/957 and plot No. 1833/9736 under Khata No. 1433/1111 At/PO/PS - Nihalprasad, Tahasil-Gondla, Dist - Dhenkanal, State - Odisha as shown in the site plan duly endorsed and enclosed herewith.

1. Purpose: - License to possess for use explosive of class 2 & 6 in a magazine.
2. Kinds and quantities of explosives.

Ser. No.	Name of explosives	Class	Div.	Quantity		
				At any one time	To be used per day	To be used in one month
a	ANFO	2	0	100 kg	25 M.T	600 M.T
a	High Explosive	2	-	4500 kg	1000 kg	27000 kg
b	Safety Fuse	6	1	10,000 Mtr.	2500 Mtr.	60,000 Mtr.
c	Detonating Fuse	6		20000 Mtr.	5000 Mtr.	120,000 Mtr
d	Electric Deto/Ordinary Deto	6		44,000 Nos	11000 Nos	264,000 Nos.

3. NOC will be valid subject to fulfillment of the following terms & conditions.
 - a. Explosives should be handled by competent and authorized persons. Entry of unauthorized persons should be strictly prohibited. Children under 18 years of age and person under intoxication should not be allowed for loading, unloading or transportation of the explosives or to enter in the licensed premises.
 - b. Smoking, use of naked light, open flame of any kind and use of mobile sets are strictly prohibited at the site and that effect notice should be displaced on the walls of the magazine/storage shed.
 - c. Explosives should only be transported in licensed vans and approved type of bags and container.
 - d. Adequate lighting arrestors are to be provided at the site.
 - e. The storage site should be with boundary wall/bar bade wire fencing to a radlos of 15(fifteen) meters.
 - f. Minimum 100(One hundred) meters distance is to be mentioned from one storage shed to another storage shed.
 - g. Manual operated siren should be provided and siren should be sounded prior to the blasting as warning signal for evacuation from the site.
 - h. Four numbers of water vats at least 400(four hundred) liters capacity each should be provided at the storage site.
 - i. All the employees should be well trained on use/operation and maintenance of first aid & firefighting equipments installed at the site.
 - j. Roof made in RCC 1:1.5:3 of 150 mm thlck.

103 - 76 - 45

- k. All the walls are made of brick of 500mm in cement mortar except the wall of 600 mm thick between detonator and lobby room.
- l. Interior benches shelves are free from grit and there should be no contact between iron and explosives.
- m. 225x1125 'Z' type ventilators fitted with frame of iron bars set firmly in walls of outer face, inner opening protected with brass wire gauge. Total 12 (twelve) Nos. to be provided.
- n. 5(Five) thick iron doors playing outside with wooden lining and brass hinges and fittings and having brass lock and internal door made of wood with brass hinges & fittings.
- o. Window playing outside and made of steel plate of 5 mm thick wooden lining having brass should be provided.
- p. The earth-pit will be located at a distance of 3.6 meters away from magazine.
- q. The explosives boxes will be placed on wooden trestles leaving sufficient air gap between wall and stocks of explosives.
- r. Following first aid fire fighting equipments should be provided at the site:-
 - i. Water CO2 Extinguisher 09 liters capacity (ISI approved) - 4 Nos.
 - ii. Dry Chemical powder Extinguisher 05 kg capacity (ISI approved) - 4 Nos.
 - iii. Two fire bucket stand with 4 (four) sand And 4 (four) water buckets.

[Signature]
 District Magistrate,
 Dhenkanal

Memo No. 1102 Judl. Dtd. 03.08.2019

Copy forwarded to Sri Ajit Sahu, S/o- Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist-Dhenkanal, State - Odisha, PIN - 759016 for information and necessary action. He is directed to maintain the fire prevention arrangement as per report of Deputy Fire Officer, Angul Circle, Angul.

[Signature]
 District Magistrate,
 Dhenkanal

Memo No. 1103 Judl. Dtd. 03.08.2019

Copy forwarded to the Deputy Fire Officer, Angul Circle, Angul/ Asst. fire Officer, Dhenkanal/ OIC, Gondia Fire station for information and necessary action.

[Signature]
 District Magistrate,
 Dhenkanal

Memo No. 1104 Judl. Dtd. 03.08.2019

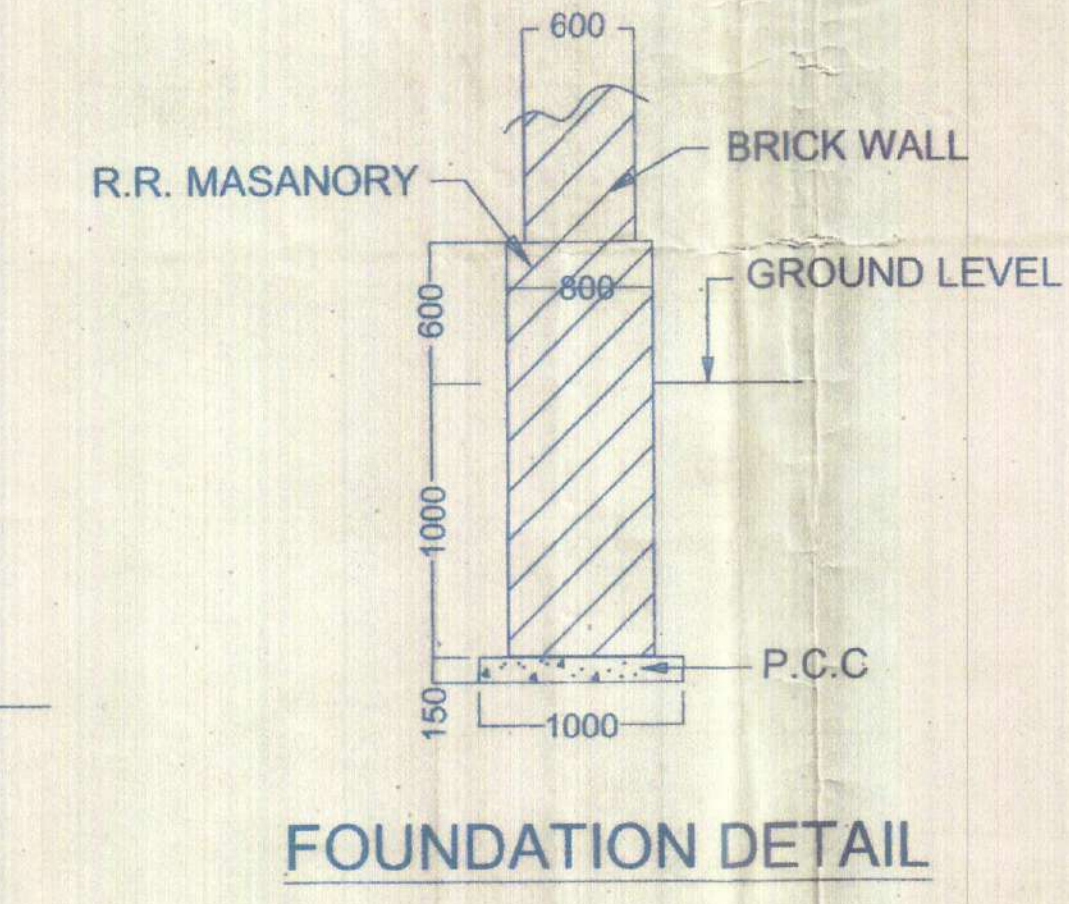
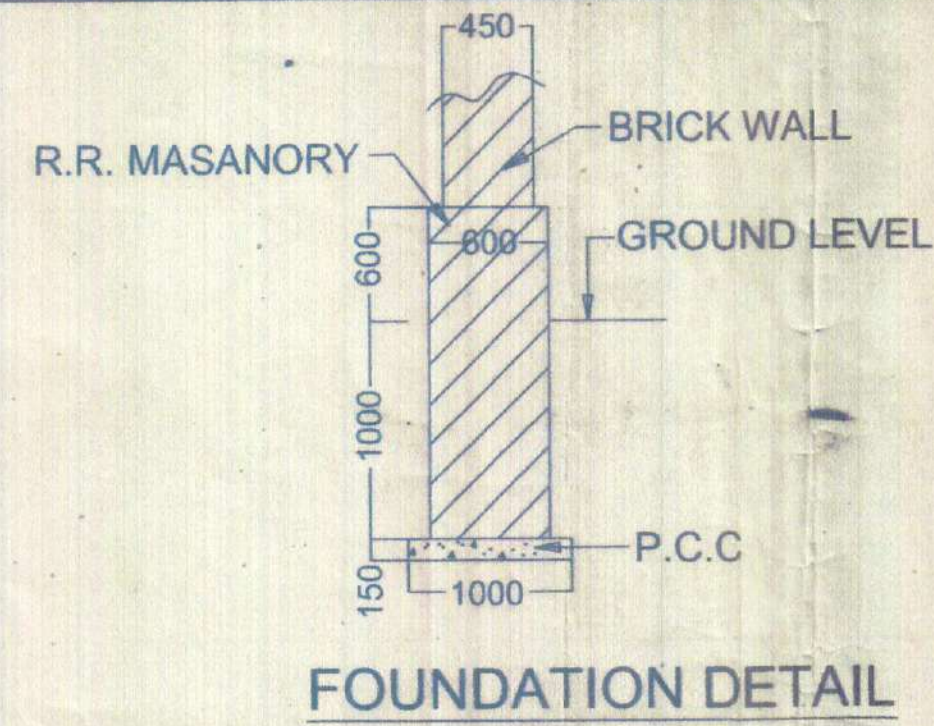
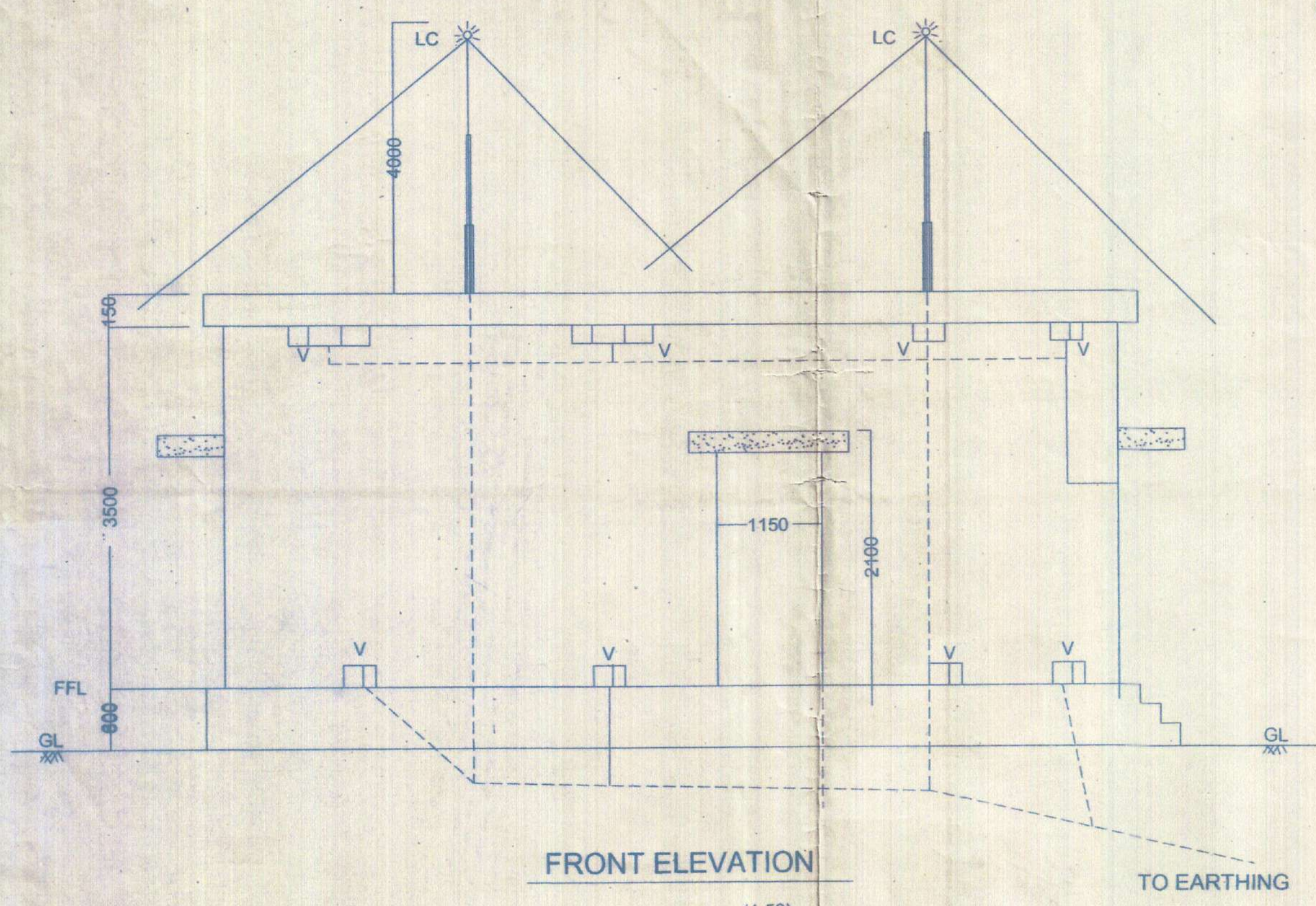
- Copy to the :-
1. Superintendent of Police, Dhenkanal
 2. Sub-Collector, Gondia
 3. Tahasildar, Dhenkanal.
- For information and necessary action.

True Copy Attested
[Signature]
 Advocate

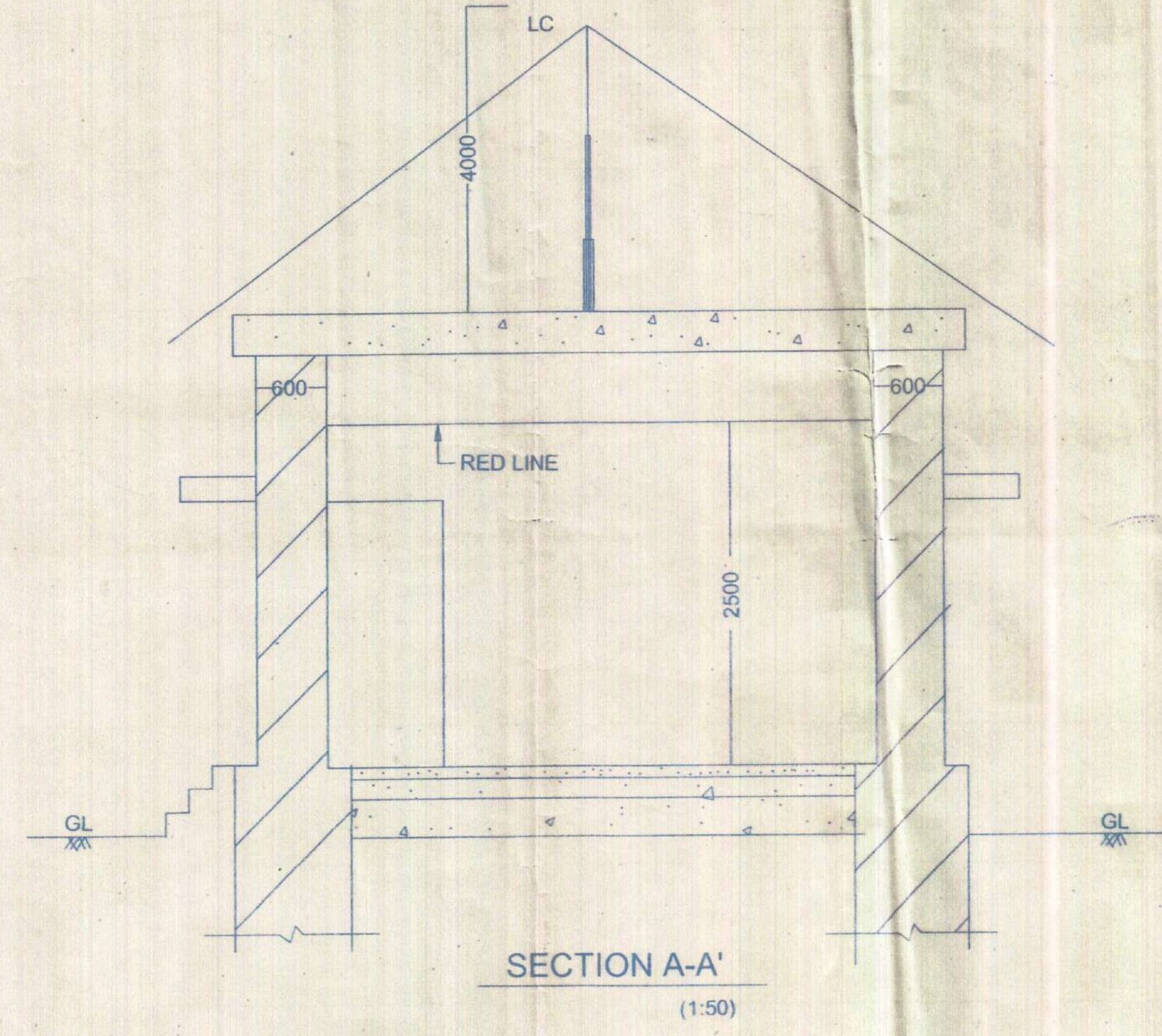
[Signature]
 District Magistrate,
 Dhenkanal

- 46 -

LIGHTNING CONDUCTORS CONFORMING TO IS :2309 OF 1969
 CODE OF PRACTICE FOR THE PROTECTION OF BUILDING



LIGHTNING CONDUCTORS CONFORMING TO IS :2309 OF 1969
 CODE OF PRACTICE FOR THE PROTECTION OF BUILDING



SCHEDULE OF OPENINGS:

- D = DOOR - 0.90 M X 1.80M X 6MM THICK WROUGHT IRON PLATE FACED INSIDE WITH WOOD AND FITTED WITH BRASS HINGES & FITTINGS.
- D1 = WOODEN DOOR - 0.90M X 1.80M FITTED BRASS HINGES AND FITTINGS.
- W = WINDOW 0.90 M X 1.20MX 6MM THICK WROUGHT IRON PLATE FACED INSIDE WITH WOOD AND FITTED WITH BRASS HINGES & FITTINGS.
- ZV = Z' TYPE VENTILATOR (SIZE -225X 112.5) FITTED WITH A FRAME OF IRON BARS SET FIRMLY IN THE WALL ON THE OUTER FACE THE BARS TO BE OF THE 3/8" SQUARE IRON SET ANGLE WISE WITH BARS FRAME THE INNER OPENING TO BE PROTECTED WITH BRASS OPENINGS TO BE PROTECTED WITH BRASS WIRE GAUGE OF 11MESH TO THE LINEAR CENTIMETER.

NOTES:

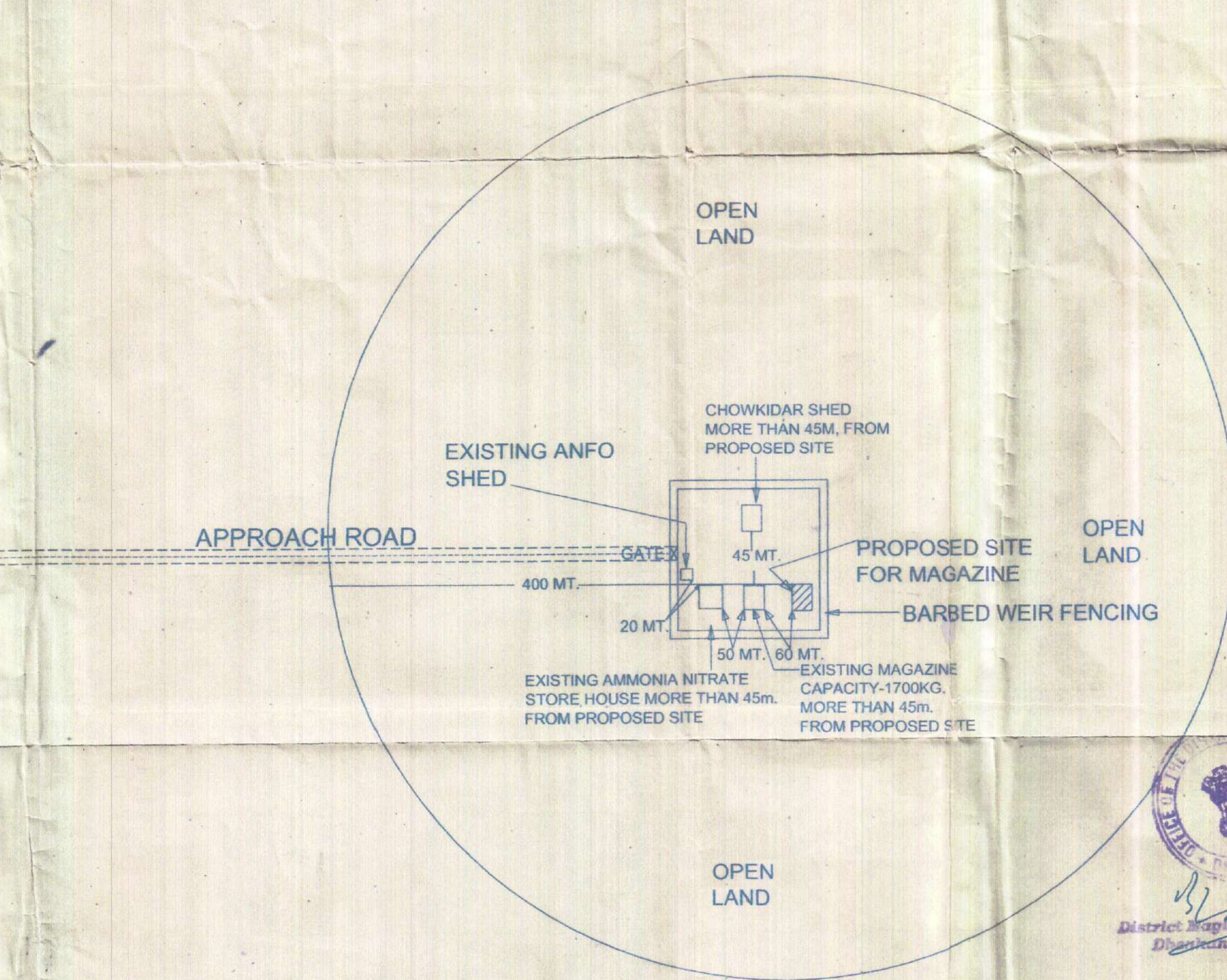
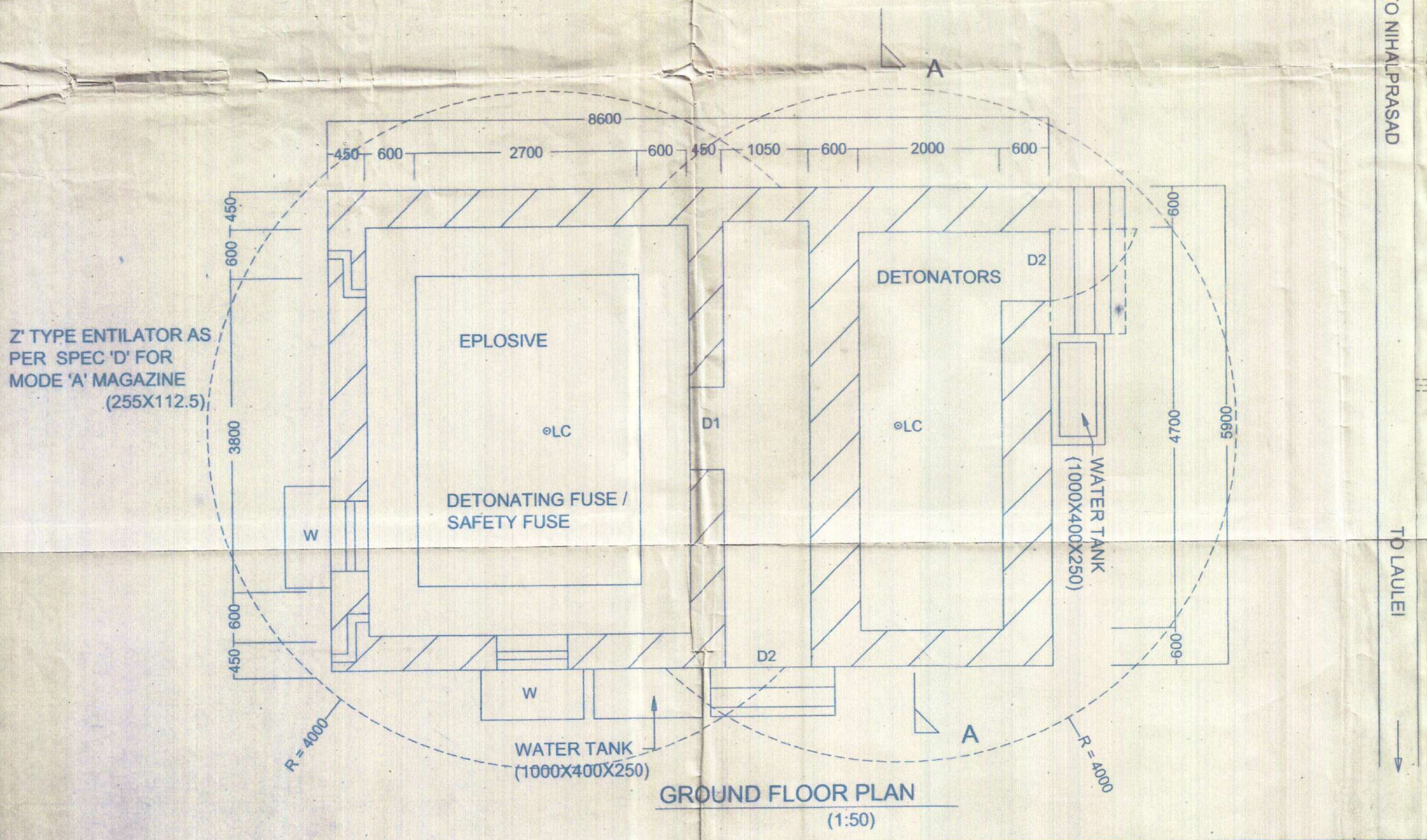
1. LIGHTNING CONDUCTORS CONFORMING TO IS: 2309 OF 1969 CODE OF PRACTICE FOR THE PROTECTION OF BUILDING AGAINST LIGHTNING.
2. ALL THE DOORS AND WINDOWS OPENING OUTWARDS.
3. INTERIOR FACE OF ALL THE WALLS SHALL BE CEMENT PLASTERED SMOOTH AND POLISHED.
4. SUITABLE GANGWAY SPACE WILL BE PROVIDED IN THE MAGAZINE.
5. 15 CM HIGH CEMENTED PLATFORM FOR THE STORAGE OF THE BOXES WILL BE PROVIDED.
6. THE STACKING HEIGHT WILL BE INDICATED BY PAINTING 12MM THICK RED LINE AT A HEIGHT OF 2.50M FROM THE FLOOR LEVEL OF MAGAZINE TO INDICATED MAXIMUM HEIGHT TO STORAGE OF HIGH EXPLOSIVES BOXES.

SITE ADDRESS PARTICULARS	
PLOT NO.	1833 / KHATA NO. 4433957
VILLAGE	NIHALPRASAD
TEHSIL	GONDIA
DISTRICT	DHENKANAL
STATE	ODISHA
POLICE STATION	NIHALPRASAD
RLY. STATION	DHENKANAL

MAGAZINE CAPACITY				
S.NO.	DESCRIPTION	CLASS	DIV.	QUANTITY
1	NITRATE MIXTURE	2	--	4500KGS
2	SAFETY FUSE	6	1	40000MTRS
3	DETONATING FUSE	6	2	40000MTRS
4	DETONATORS (ED and / or OD)	6	3	44000NOS.

PLAN SHOWING PROPOSED HIGH EXPLOSIVES STORAGE MAGAZINE OF CAPACITY 5,000KGS FOR USE.

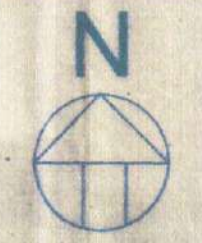
AJIT SAHU
 PLOT NO. 1833
 VILLAGE- NIHALPRASAD,
 TEHSIL- GONDIA
 DISTT. DHENKANAL- (ODISHA)



SITE/ KEY PLAN (N.T.S)

True Copy Attested
 Advocate

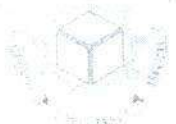
Revenue Inspector
 Nihalprasad
 20/12/17



DRAWING NO. 01/2016 Dt. 20.12.16

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Annexure-5/13



Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Certified for: ISO 9001:2015, ISO 14001:2015, ISO 45001:2018
Accredited by: NABETA Grade, MOEF & CC/CPCB & SPCB-A Grade

Laboratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Mineral Lab
&
Microbiology Lab

- Infrastructure Engineering
- Water Resource Management
- Environmental & Social Study

- Surface & Sub-Surface Investigation
- Quality Control & Project Management
- Renewable Energy

- Agricultural Development
- Information Technology
- Public Health Engineering

- Mine Planning & Design
- Mineral Sub-Soil Exploration
- Waste Management Services

Ref/ 24-25/ EnvLab/TR-02456

Date: 17.05.2024

AMBIENT AIR QUALITY ANALYSIS REPORT FOR THE MONTH OF APRIL-2024

1. Name of the Consignment : M/s TOLARPASI ROAD METAL QUARRY
AT-TOLARPASI, TAHASIL-GONDIA, DIST:DHENKANAL
2. Date of Sampling : 17.04.2024
3. Date of Analysis : 18.04.2024 to 20.04.2024
4. Monitoring Instrument : RDS (APM 460 BL), FPS (APM 550) Envirotech, CO Analyzer
5. Sample Collected By : VCSPL representative in presence of Client's Representative

Sampling Location	PARAMETERS				
	PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)	SO ₂ (µg/m ³)	NO _x (µg/m ³)	CO (mg/m ³)
Entry Point	50.1	27.9	12.4	7.1	0.36
Haul Road	55.9	30.9	13.3	8.2	0.38
Working PIT Area	65.7	36.2	15.2	8.8	0.40
Near sorting and breaking area	55.2	30.2	13.0	7.9	0.37
CPCB, New Delhi AAQ Standard	100	60	80	80	4
Testing Method	Gravimetric IS 5182: Part 23	Gravimetric EPA CFR-40 (pt 50) Appendix-1	Improved West & Geake Method IS 5182 (Part-2) RA2006	Modified Jacob & Hochheiser Method IS 5182 (Part-6) RA2006	NDIR Spectroscopy



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Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Certified for : ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

Accredited by : NABET-A Grade, MOEF & CC/CPCB & SPCB-A Grade

Laboratory Services
 Environment Lab
 Food Lab
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 Soil Lab
 Mineral Lab
 &
 Microbiology Lab

- Infrastructure Engineering
- Water Resource Management
- Environmental & Social Study

- Surface & Sub-Surface Investigation
- Quality Control & Project Management
- Renewable Energy

- Agricultural Development
- Information Technology
- Public Health Engineering

- Mine Planning & Design
- Mineral/Sub-Soil Exploration
- Waste Management Services

Ref/EnvLab/24-25/TR-02457

Date: 17.05.2024

AMBIENT NOISE ANALYSIS REPORT FOR MONTH OF APRIL-2024

1. Name of the Consignment : M/s TOLARPASI ROAD METAL QUARRY
 AT-TOLARPASI, TAHASIL-GONDIA, DIST:DHENKANAL, ODISHA
2. Date of Sampling : 17.04.2024
3. Date of Analysis : 17.04.2024
4. Sample Collected By : VCSPL representative in presence of Client's Representative

Sampling Location	Unit	Test Method	Entry Point	Haul Road	Working PIT Area	Near sorting and breaking area
Nihal Prashad	dB(A)	IS 9989: 2020	51.4	51.5	53.9	51.6
Standard as per Noise Rule 2000 (Industrial area)				75		

Reviewed By 


Approved By 




Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Certified for : ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

Accredited by : NABET-A Grade, MOEF & CC/CPCB & SPCB-A Grade

Laboratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Mineral Lab
&
Microbiology Lab

• Infrastructure Engineering
• Water Resource Management
• Environmental & Social Study

• Surface & Sub-Surface Investigation
• Quality Control & Project Management
• Renewable Energy

• Agricultural Development
• Information Technology
• Public Health Engineering

• Mine Planning & Design
• Mineral Sub-Soil Exploration
• Waste Management Services

Ref/Env. Lab/24-25/TR-02458

Date: 17.05.2024

GROUND WATER ANALYSIS REPORT FOR THE MONTH OF APRIL-2024

1. Name of the Consignment : M/s TOLARPASI ROAD METAL QUARRY
AT-TOLARPASI, TAHASIL-GONDIA, DIST:DHENKANAL, ODISHA

2. Date of Sampling : 17.04.2024

3. Date of Analysis : 18.04.2024 to 24.04.2024

4. Sample Collected By : VCSPL representative in presence of Client's Representative

Sl. No	Parameters	Test methods	Unit	IS:10500:2012, amendment in 2015&2018	Results
Organoleptic & Physical Parameters					GW-1
1	Color	APHA2120 B,C	Hazen, max	5	<5.0
2	Odor	APHA 2120 B	--	Agreeable	Agreeable
3	pH (at 25°C)	APHA4500 H/B	--	6.5-8.5	7.40
4	Turbidity	APHA 2130 B	NTU m max	1.0	0.6
5	Total Dissolved Solids (as TDS)	APHA 2540 C	mg/l, max	500	512.0
6	Temperature	-	°C	-	25.0
7	Conductivity	APHA 2510 C	µS/cm	-	780.1
General Parameters Concerning Substances Undesirable in Excessive Amounts					
8	Calcium (as Ca)	APHA3500Ca B	mg/l, max	75	71.0
9	Chloride (as Cl)	APHA4500Cl B	mg/l, max	250	30.9
10	Copper (as Cu)	APHA 3111B,C	mg/l, max	0.05	<0.05
11	Fluoride (as F)	APHA 4500FC	mg/l, max	1.0	0.42
12	Free residual Chlorine	APHA4500Cl B	mg/l, min	0.2	ND
13	Iron (as Fe)	APHA3500Fe B	mg/l, max	1.0	0.27
14	Magnesium (as Mg)	APHA3500Mg B	mg/l, max	30	23.0
15	Manganese (as Mn)	APHA3500Mn B	mg/l, max	0.1	<0.05
16	Mineral oil	APHA 5220 B	mg/l, max	0.5	<0.02
17	Phenolic compounds (as C ₆ H ₅ OH)	APHA 5530 B,C	mg/l, max	0.001	<0.001
18	Selenium (as Se)	APHA 3114B	mg/l, max	0.01	<0.001
19	Sulphate (as SO ₄)	APHA4500SO ₄ B	mg/l, max	200	2.7
20	Total Alkalinity as CaCO ₃	APHA 2320 B	mg/l, max	200	161.0
21	Total Hardness as CaCO ₃	APHA 2340 C	mg/l, max	200	271.9
22	Zinc (as Zn)	APHA 3111B,C	mg/l, max	5.0	0.13
23	Cadmium (as Cd)	APHA 3111B,C	mg/l, max	0.003	<0.003
24	Cyanide (as CN)	APHA4500CN C,D	mg/l, max	0.05	<0.01
25	Lead (as Pb)	APHA 3111B,C	mg/l, max	0.01	<0.01
26	Mercury (as Hg)	APHA 3500 Hg	mg/l, max	0.001	<0.001
27	Total arsenic (as As)	APHA 3114B	mg/l, max	0.01	<0.001
Microbiological parameter.					
28	Total Coliform	IS 15185:2016	Absent/100ml	Shall not be detectable in any 100ml sample	Absent



True Copy Attested

Advocate

Plot No.- M-22 & 23, Chandaka Industrial Estate, Patia, Bhubaneswar, Khurda, Odisha-751024, India Tel.: 0674-3511721
E-mail: visiontek@visiontek.org, visiontekin@gmail.com

Visit us at: www.visiontek.org